

(v) Statement (in English and Hindi) under the proviso to sub-section (2) of Section 16 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (i) to (iv) above could not be laid within the period mentioned in that sub-section. [Placed in Library. See No. LT-33/71.]

**THE OIL AND NATURAL GAS COMMISSION
(SECOND AMENDMENT) RULES, 1970**

SHRI D. R. CHAVAN : Sir, I also beg to lay on the Table a copy of the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Petroleum) Notification G. S. R. No 2060, dated the 25th November, 1970 (in English and Hindi), publishing the Oil and Natural Gas Commission (Second Amendment) Rules, 1970, under subsection (3) of section 131 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-30/71.]

**I. ANNUAL REPORT AND ACCOUNTS (1968-69) OF THE HINDUSTAN ZINC LIMITED
UDAIPUR AND RELATED PAPERS.**

**II. ANNUAL REPORT AND ACCOUNTS (1969-70) OF THE BHARAT ALUMINIUM COMPANY
LIMITED NEW DELHI AND RELATED PAPERS.**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND NON-FERROUS METALS (SHRI NITI RAJ TINGH CHAUDHARY) : Sir, I beg to lay on the Table a copy each of the following papers (in English and Hindi), under subsection (1) of section 619-A of the Companies Act, 1956 :—

I.— (i) Third Annual Report and Accounts of the Hindustan Zinc Limited, Udaipur, for the year 1968-69, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Company. [Placed in Library. See No. LT-37/71 for (i) and (ii).]

(iii) Statement showing reasons for the delay in laying the above documents. [Placed in Library. See No. LT-39/71.]

II. (i) Fourth Annual Report and Accounts of the Bharat Aluminium Company Limited, New Delhi, for the year 1969-70, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Company. [Placed in Library. See No. LT 38/71 for (i) and (ii).]

(iii) Statement showing reasons for the delay in laying the above documents. [Placed in Library. See No. LT-39/71.]

**NOTIFICATION UNDER THE MINES AND
MINERALS (REGULATION AND DEVELOPMENT)
ACT 1957**

SHRI D. R. CHAVAN : Sir, I also beg to lay on the Table a copy of the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Mines and Metals) Notification G. S. R. No. 268, dated the 8th February, 1971 (in English and Hindi), under sub-section (1) of section 28 of the Mines and Mineral (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-35/71.]

**NOTIFICATION UNDER THE COAL MINES
(CONSERVATION AND SAFETY) ACT, 1952.**

SHRI D. R. CHAVAN : Sir, I also beg to lay on the Table a copy of the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Mines and Metals) Notification S. O. No. 1043, dated the 22nd February, 1971 (in English and Hindi), under sub-section (3) of section 8 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library. See No. LT-36/71.]

**ANNUAL REPORT (1969-70) ON THE
WORKING AND ADMINISTRATION OF THE
COMPANIES ACT, 1956.**

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SOM MEHTA) : Sir, on behalf